

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****AT PUNE****ORIGINAL APPLICATION NO.165/2024(WZ)****BHAVESH ARUN KAREKAR & ANR.****APPLICANTS****V/s****MoEF&CC & ORS.****RESPONDENTS****INDEX**

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PUNE

DATE : 14/10/2024


ADVOCATE FOR THE RESPONDENTS NO. 5

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****AT PUNE****ORIGINAL APPLICATION NO.165/2024(WZ)****BHAVESH ARUN KAREKAR & ANR.****APPLICANTS****V/s****MoEF&CC & ORS.****RESPONDENTS****REPLY TO AFFIDAVIT DATED 13TH OCTOBER 2024****OF RESPONDENT No.3****MAY IT PLEASE THE HON'BLE TRIBUNAL**

Reply on behalf of abovenamed Respondent No.5 is as under: -

1. At the outset, the Respondent No.5 does not admit what is stated in the Affidavit dated 13th October 2024 filed by the Respondent No.3 except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein. The present reply is being filed only to respond to the Affidavit dated 13th October 2024 filed by Respondent No.3. The Respondent No.5 reserves its right to file a detailed response at the appropriate stage.
2. The Respondent No.5 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.5 or be deemed to have been admitted by Respondent No.5 for want of

specific traverse. The Respondent No.5 states that for the purpose of brevity, the Respondent No.5 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie contrary to the Respondent No.5's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply.

3. The Respondent No.5 submits that with respect to the contents of paras 1 & 2, the same are a matter of record and hence need not be commented upon.
4. The Respondent No.5 submits that with respect to the contents of para 3, it is submitted that the SRO of Respondent No.3 visited on 6th November 2023 and prepared a site visit report. Further the Respondent No.3 issued a Warning Notice vide letter dated 21st November 2023. The Respondent No.5, thereafter, responded vide its reply dated 25th November 2023. The Respondent No.5 submits that neither the copy of the complaint was provided to the Respondent No.5, nor the alleged non-compliances reported in the visit note fall within the jurisdiction of the Respondent No.3. Copy of the reply dated 25th November 2023 is annexed hereto and marked as **ANNEXURE – R-1**. The Respondent No.3 has suppressed the said reply from this Hon'ble Tribunal for the reasons best known to them.
5. The Respondent No.5 has time and again stated that they have not received Show Cause Notice dated 2nd January 2024 neither by post nor by email and hence could not file any reply to the same. This is

duly communicated to Respondent No.3 in the reply to the Proposed Directions issued which is at **Page No.116**.

6. With respect to the contents of para 4, the Respondent No.5 reiterates that they have not received Show Cause Notice dated 2nd January 2024 neither by post nor by email and hence reply could not be filed to the same. This has been duly communicated to the Respondent No.3. The Respondent No.3 has not refuted the said fact and not produced any evidence in that regard. An Officer of the Respondent No.3 made a visit on 8th April 2024 but he didn't meet with any of the officers of Respondent No.5, and hence the Respondent No.5 is not in possession of the copy of site visit report made by him. All the non-compliances observed by him during this visit as mentioned in 'a), b), c), d) and e)' were made aware to the Respondent No.5 only when the Respondent No.3 issued Proposed Directions vide their letter dated 25th April 2024.
7. With respect to the contents of para 5, the Respondent No.5 submits that after the visit by the Officer of the Board on 8th April 2024, the Respondent No.5 received the Proposed Directions from Respondent No.3 on 25th April 2024 and the reply to the same was submitted on 30th April 2024.
8. With respect to the contents of para 6, it is submitted that in point 'e' the affidavit states – 'As on 31-03-2023, 26.20Ha....', The Respondent No.5 is not aware from where the Respondent No.3 has quoted the same. The Respondent No.5 informed the Respondent No.3 that as on 31st March 2023, at Umbershet mines, 14.22 Ha land

is backfilled and out of which 3.22 Ha is fully rehabilitated and Reclamation and Rehabilitation is implemented as per approved Mining Plan and Progressive Mine Closure Plan by Indian Bureau of Mines.

9. With respect to the contents of para 7 it is submitted that the activity of the mining will be commenced by the Respondent No.5 once the monsoon season ends.

10. The Respondent No.5 submits that the Applicant has failed out to make a case for admission of the present Application. The affidavit of the Respondent No.3 has also suppressed certain material facts and have no relevance to the present case.

Pune

Date : 14/10/2024



Advocate for Respondent No.5

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO.165/2024(WZ)

BHAVESH ARUN KAREKAR & ANR.

APPLICANTS

V/s

MoEF&CC & ORS.

RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Hemul Shah, adult, occupation: service, Executive Director & CEO Authorised Signatory of ASHAPURA MINECHEM LIMITED(the RESPONDENT No.5) having office at Jeevan Udyog Building, 3rd Floor, No.278, D.N. Road, Fort, Mumbai, Maharashtra – 400001, do hereby state on solemn affirmation as under: -

1. I say that I am the Authorised Signatory of the Respondent No.5 in the present case. I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that the Respondent No.5 is filing the Reply to the Affidavit dated 13th October 2024 filed by the Respondent No.3. I say that the contents of the said Reply and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.



Hemul Shah

WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at Mumbai on this 14 OCT 2024 day of October, 2024.

Hemul Shah

Hemul Shah



(Authorised Signatory)

Ashapura Minechem Ltd.

Respondent No.5

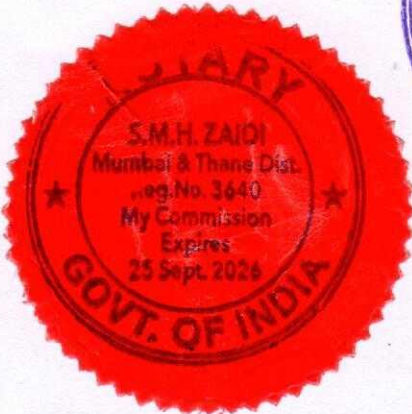
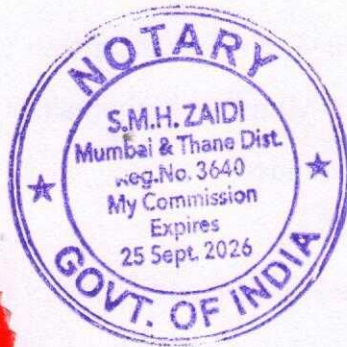
Deponent

BEFORE ME

S.M.H. Zaidi
S. M. H. ZAIDI
NOTARY

Government of India
Mumbai & Thane Dist.

14 OCT 2024



NOTED & REGISTERED
Sr. No. 1815 Page No. 126
Book No. 54 Date 14 OCT 2024



ANNEXURE-R-1



To:

Date: 25.11.2023

The Sub Regional Officer,
Chiplun
Maharashtra State Pollution Control Board
Sub Regional Office, Chiplun
2nd Floor Parkar Complex,
224, Behind Nagar Parishad, Tal. Chiplun,
District Ratnagiri 415605

Subject: Warning Notice reg.

Ref.: Your office letter No. MPCB/SROCH/0287/23 dated 21/11/2023

Dear Sir,

With respect to above mentioned reference, submitting the compliance in respect of our Umbershet Bauxite Mines TQ Dapoli, District Ratnagiri for your kind perusal.

- As observed during the visit, the mining and allied activities are going on in a limited manner at this mine. We have made proper arrangement for dust suppression at the mobile screening site.
- During the transportation, system generated integrated DMO transit pass is issued to the driver of the truck which is as per the statutory format.
- Enough water tankers are deployed for dust suppression and the frequency of same will be increased once the mining and allied activity is resumed full-fledged.
- As on date about 10Ha area is rehabilitated with about 12,682 cashew plants and the landowner is earning form the harvest.
- We have taken all the required steps towards Conservation of Environment at the mines as per the statutory guidelines.
- The mine is located well away from the places of human habitat and no health problems associated with mining of bauxite is reported till date.
- The local people are well absorbed in the mining and allied activities through direct and indirect employment thus contributing to their wellbeing.
- The mining activity is carried out in barren, uncultivable land, and no abnormal impact on agriculture productivity due to mining is observed.
- Reclamation and rehabilitated is being carried out in scientific manner as prescribed by the statutory agencies.
- The trucks are being loaded as per prescribed statutory norms and tarpaulin covering is ensured before it leaves mines premises.

Page 1 of 2



Continuation Sheet

- The Google imagery can't be construed as tool to identify afforestation and we are carrying out afforestation as per the statutory norms.
- Six monthly EC compliance report is enclosed for your kind perusal.
- Air, water, noise, and soil samples are collected and analysed by NABL accredited laboratory as per EMP and it is observed that all the parameters are well within the prescribed norms. The proper mitigation methods are deployed wherever required to minimise the pollution at the source of generation itself.

Though, we do not have the copy of the complaint by Mr. Rahul Karekar, it seems like the complainant is having some hidden agenda to vilify, harass and extort the organization by falsification of data, incomplete knowledge about the mining process, exaggerating the facts and selective display of sponsored negativity which will have significant impact on local development, revenue to the exchequer and loss of direct and indirect employment to the local community.

It is pertinent to mention that a complaint on the same lines was made by one Mr. Bhavesh Karekar against us with respect to our Rowale Bauxite mines which your good authority may take a note of.

We here by request your kind self to accept the compliance and oblige.

Thanking you,

For M/s Ashapura Minechem Ltd.

Authorized Signatory

Cc. The Regional Officer, MPC Board, Kolhapur

**2023-
2024**

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**ENVIRONMENTAL COMPLIANCE STATEMENT
FOR THE PERIOD
APRIL 2023 TO SEPTEMBER 2023**

Environmental Compliance Statement for submission to Ministry of Environment, Forests & Climate Change as a part of Environmental Clearance issued by MoEFCC vide No J-11015/418/2013-IA.II [M] for Umbershet Bauxite Mine, ML Area 99.8619 ha for mining 5.0 LTPA at Village Umbershet, Dapoli Taluka, Ratnagiri District, Maharashtra.

BY

**ASHAPURA MINECHEM LTD
Jeevan Udyog Building, 3rd Floor, 278, D.N. Road, Fort, Mumbai-400 001**

SUBMITTED TO

MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE

REGIONAL OFFICE (WESTERN REGION)

NEW SECRETARIAT BUILDING

NAGPUR

**SIX MONTHLY COMPLIANCE REPORT ON ENVIRONMENTAL CLEARANCE
CONDITIONS FOR THE PERIOD April 2023 TO September 2023**

Name of the Project: Umbershet Bauxite Mine of M/s Ashapura Minechem Limited, Village- Umbershet, Taluka-Dapoli, Dist.- Ratnagiri, Maharashtra State.

Reference: Environmental Clearance issued by MoEFCC vide letter No-J-11015/418/ 2013-IA.II [M] Dated 24.02.2016.

A. Specific Conditions

Sl. No	Condition	Compliance status
(i)	Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Maharashtra and any other Court of Law, if any, as may be applicable to this project.	Will be complied.
(ii)	Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.	Clearance under Wildlife (Protection) Act, 1972 is not applicable as there are no wildlife sanctuaries, National Parks, Biosphere reserves, wildlife corridors within 10 km radius of the project boundary.
(iii)	No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.	Forest clearance is not applicable as the entire lease area is Non-forest private patta land. Also, as per the records of revenue department in 7/12, the survey numbers under which lease falls is non forest land.
(iv)	The project proponent shall obtain Consent to Operate from the State Pollution Control Board, Maharashtra and effectively implement all the conditions stipulated therein.	Consent to Operate for mining 5.0 LTPA has also been obtained from MPCB vide Consent No. Format1.0/APAE Section/UAN No.0000110644/CR/CC-0399 dated 07/12/2021
(v)	A study from an Institution of Repute may be conducted on the impact of Bauxite dust on Crop Productivity in agricultural land located around mines and mitigation measures to be implemented by PP to reduce the impact.	To mitigate the impact of bauxite dust, water sprinkling on the haul road and transport road is being carried out on regular basis. The vehicles used for transportation are covered with tarpaulin sheets to prevent dust emissions.
(vi)	Recommendation by the Institute, for crops most suited in this environment and training to the farmers to switch over to new cropping system which will sustain nutrient loading.	Will be complied.
(vii)	Proponent shall carry out occupational Health surveillance for workers engaged in the project and records maintained and necessary remedial / preventive measures to be taken accordingly. Implementation of the recommendations of National Institute for ensuring good occupational	Initial medical examination and periodic medical examination of workers is being undertaken on regular basis from authorized medical officer and records are maintained.

Sl. No	Condition	Compliance status
	environment for mine workers.	
(viii)	Use of mechanical devices for excavating the ore and reducing use of explosives.	HEMM is being used for excavating the ore. Drilling and blasting is being done to loosen the ore strata only. In order to minimize blasting, ripper dozer is also being practiced.
(ix)	Concurrent reclamation of mined out areas shall be done.	The reclamation of exhausted pits is being carried out as per Environmental Management Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining.
(x)	Use of effective sprinkler system to suppress fugitive dust on haul roads and other transfer points and undertaking comprehensive study in a year's time for slope stabilization of mine benches and OB dumps.	<p>In order to control the fugitive dust emission during mining operations, following arrangements has been provided:</p> <ol style="list-style-type: none"> 1. Constructed ~150 m of black topped metalled road near weigh bridge, 2. Permanent water sprinkling system on main haul roads, 3. Water Sprinkling on haul road inside the lease and outside over the transport road by means of mobile water tankers, 4. Water sprinkling arrangements at the mobile crusher unit, <p>Please refer Annexure 1 for the EMPs carried out for Air Pollution Control.</p> <p>As per the geological profile of the lease area (provided in IBM approved Mining Scheme), strata of the area is hard and compact in nature. Also the mining will be carried out by Open Cast Mining Method with single bench with a maximum working depth of around 5.5 m. Thus in this case, slope stabilization of mine bench is not required.</p> <p>Also as mentioned in IBM approved Modified Mining Plan, there is no Overburden (OB) present in the area, thus, no slope stabilization of OB Dumps is required.</p>
(xi)	Implementation of action plan on the issues raised during Public Hearing. The proponent shall complete all the tasks as per the action plan submitted with the budgetary provisions during the Public Hearing.	The issues raised during public hearing are being implemented in line with the submitted action plan.
(xii)	The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. Prior approval of the Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for mining below water table.	The mining operations are restricted above ground water table.
(xiii)	The project proponent shall ensure that no	Is complied. No natural watercourse is obstructed

Sl. No	Condition	Compliance status
	natural watercourse shall be obstructed due to any mining operations.	due to any mining operations.
(xiv)	Top soil should be stacked with proper slope at earmarked site(s) only with adequate measures and should be used for reclamation and rehabilitation of mined out areas.	The entire mine lease area is having lateritic capping and there is no top soil in the lease area.
(xv)	The entire waste generated shall be backfilled and there shall be no external over burden dump left at the end of the mine life. The entire backfilled area shall be reclaimed by plantation. The backfilling should be carried out in such a manner that it is restored to the normal ground level. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional Office, Nagpur on six monthly basis.	<p>No OB is present within lease area. However intercalated waste is generated which is used for backfilling the mine out areas.</p> <p>Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining.</p> <p>Compliance Status in terms of Six Monthly Compliance Report is being submitted to the Regional Office of the MoEF&CC, Nagpur on regular basis.</p>
(xvi)	Catch drains and siltation ponds of appropriate size should be constructed for the working pit, temporary OB dumps, if any and mineral dumps to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine areas, roads, greenbelt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.	<p>During pre-monsoon preparatory work, temporary catch drains / trenches are constructed around the working pits, mineral stacks and waste dumps to channelize the rain water towards mined out pits / rain water harvesting pits. Size, length and gradient of these drains depends upon the slope and distance from the pit.</p> <p>This water gets collected into the pits where it is allowed for sedimentation under gravity.</p> <p>Siltation ponds are also provided in the direction of overflow of these pits in order to arrest the silt flowing with the overflow, if any.</p> <p>Please refer Annexure 2 for the photographs showing the Environment Management Practices (EMPs) carried out for water conservation.</p>
(xvii)	Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and temporary dumps and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and desilted at regular intervals.	Temporary garland drains are constructed around the working pits, mineral stacks and waste dumps to channelize the rain water towards mined out pits / rain water harvesting pits. Size, length and gradient of these drains depends upon the slope and distance from the pit.
(xix)	Plantation shall be raised in the specific area including a 7.5 m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and	Plantation is being carried out over backfilled area, near the haul roads and along lease boundary. We have approached the Agriculture Officer, Dapoli for guidance on tree plantation.

Sl. No	Condition	Compliance status
	reclaimed area, around water body, roads etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.	Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Owing to the canopy covers of planted trees, the density of trees is 2000/ha. Please refer Annexure 3 for Plantation Photographs.
(xx)	Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	In order to control the fugitive dust emission during mining operations, following arrangements has been provided: 1. Constructed ~150 m of black topped metalled road near weigh bridge, 2. Permanent water sprinkling system on main haul roads, 3. Water Sprinkling on haul road inside the lease and outside over the transport road by means of mobile water tankers, 4. Water sprinkling arrangements at the mobile crusher unit, Please refer Annexure 1 for the EMPs carried out for Air Pollution Control. Monthly ambient air monitoring is being done by MoEFCC approved lab and AAQ parameters are within the permissible limits as specified by CPCB.
(xxi)	The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board	For recharging groundwater rain water is channelized into the mined out pits by the means of garland drains, catch drains, trenches. Dimensions of rain water harvesting pit are as below: Pit 1: 100 m x 40 m x 5.5 m Pit 2: 70 m x 22 m x 4.5 m
(xviii)	Dimensions of the retaining wall at the toe of temporary dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.	There are no temporary dumps or OB benches within the mine, however intercalated waste generated during mining operations is used for concurrent backfilling of mine out areas. Hence construction of retaining wall does not necessitate.
(xix)	Plantation shall be raised in the specific area including a 7.5 m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and reclaimed area, around water body, roads etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.	During the monsoon season, plantation is being carried out over backfilled area, near haul roads and also along lease boundary. We have approached the Agriculture Officer, Dapoli for guidance on tree plantation. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Please refer Annexure 3 for Plantation Photographs.
(xxii)	Regular monitoring of ground water level and quality should be carried out in and around the	Regular monitoring of water quality in and around the mining lease is being carried out by MoEFCC


Sl. No	Condition	Compliance status
	mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year i.e. January, April-May, August, November and the data thus collected may be sent regularly to Ministry of Environment and Forests, its Regional Office, Nagpur; Central Ground Water Authority and Central Ground Water Board.	approved laboratory. A comprehensive hydrogeological study is also carried out for the entire area by CGWB. Piezometer has been constructed in Kelshi village to monitoring ground water.
(xxiii)	Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.	Vehicles are maintained on regular basis to have emission under control. All the vehicles are made mandatory to carry PUC certificate. Transportation of ore is being done through tarpaulin covered trucks only. There will be no overloading of trucks. Weigh bridges are being maintained at the outlet of mine area.
(xxiv)	Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The Mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.	Blasting is being done during day time only. Controlled blasting operations are carried out.
(xxv)	Drills shall either by operated with dust extractors or equipped with water injection system.	Drilling is being carried out using dust extractors along with wet drilling. To minimize blasting ripper-dozer is also used at mining site.
(xxvi)	A final mine closure plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.	Will be complied.
B: GENERAL CONDITIONS:		
(i)	No change in mining technology and scope of working shall be made without prior approval of Ministry of Environment and Forests.	There is no change in Mining technology.
(ii)	No change in calendar plan including excavation, quantum of mineral and waste shall be made.	Only calendar year plan as per approved Mining Plan is being followed for excavation quantum of mineral and waste.
(iii)	The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.	We have obtained NOC from Central Ground Water Authority for abstraction of ground water which is valid till 07/12/2023. The copy is attached as Annexure 4 .
(iv)	Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.	Regular monitoring of water quality in and around the mining lease is being carried out by MoEFCC approved laboratory. Piezometer has been constructed in Kelshi village to monitor ground water.
(v)	Monitoring of ambient air quality to be carried	Ambient air quality monitoring is done in

	out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places i.e. loading and unloading points & transfer point to reduce fugitive emissions.	accordance with the notification issued by Central Pollution Control Board in 2009. Water sprinkling is done regularly at loading and unloading points and transfer point to reduce fugitive emission.
(vi)	The upliftment of scheduled caste/ scheduled tribe population, specific programmes have been taken into consideration especially with respect to education, health care, livelihood generation, infrastructure development and promotion of sports & culture for SC/ST population and that these will be intensified in future.	Due to mining activities, employment for the locals (as per their abilities) has been generated in the area. In-directly, in terms of small business opportunities like, garages for vehicles and equipment maintenance, spare parts shops, hardware shops, food stalls, local dabhas, local conveyance, local grocery shops etc. has been increased in the area. Also, company has given contracts to local villagers for providing water sprinkling tankers for dust control. Because of this, there is an increase in the money flow in the locals which eventually strengthen the socio-economic conditions of the area including the SC/ST population. The CSR activities carried out in the area during the reporting period area: <ul style="list-style-type: none"> • Providing education funds to the schools. • Financial help for medical treatment. • Donations for infrastructure development. • Donation towards social welfare.
(vii)	Plantation shall be raised in a 7.5 m wide greenbelt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.	Plantation is being carried out over backfilled area, near haul roads and also along lease boundary. We have approached the Agriculture Officer, Dapoli for guidance on tree plantation. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Please refer Annexure 3 for Plantation Photographs.
(viii)	Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.	There are no temporary dumps or OB benches with in the mine, however intercalated waste generated during mining operations is used for concurrent backfilling of mine out areas. Hence construction of retaining wall does not necessitate.
(ix)	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	In order to control the fugitive dust emission during mining operations, following arrangements has been provided: <ol style="list-style-type: none"> 1. Constructed ~150 m of black topped metalled road near weigh bridge, 2. Permanent water sprinkling system on main haul roads, 3. Water Sprinkling on haul road inside the lease

		<p>and outside over the transport road by means of mobile water tankers,</p> <p>4. Water sprinkling arrangements at the mobile crusher unit,</p> <p>Please refer Annexure 1 for the EMPs carried out for Air Pollution Control.</p> <p>Monthly ambient air monitoring is being done by MoEFCC approved lab and AAQ parameters are within the permissible limits as specified by CPCB.</p>
(x)	<p>Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.</p>	<p>No springs and perennial nallahs are flowing in and around the lease area.</p> <p>Regular monitoring of water quality and level is being carried out by MoEFCC approved lab and the report of the same is submitted to MoEFCC, Regional Office, Nagpur and Sub-Regional Office, MPCB, Chiplun on regular basis.</p>
(xi)	<p>Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – Pre Monsoon (April – May), Monsoon (August), post – monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its regional office, Nagpur, Central Ground Water Authority and Regional Director, Central Ground Water Board.</p>	<p>Regular monitoring of water quality in and around the mining lease is being carried out by MoEFCC approved laboratory and the report is sent regularly to MoEFCC, Nagpur and to the Sub-Regional Office, MPCB, Chiplun.</p>
(xii)	<p>The critical parameters such as PM₁₀ (size less than 10 micro meter), PM_{2.5}(size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300 m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [TDS, DO, PH and total suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the company in public domain. The circular No, J-20012/1/2006-IA.II(M) dated 27.05.2009 issued by Ministry of Environment, Forests & Climate Change, which is available on</p>	<p>Regular monitoring of PM₁₀, PM_{2.5}, SO_x and NO_x is carried out regularly with MoEFCC approved laboratory and the report of same is submitted to MoEFCC, Regional Office, Nagpur and to Sub-Regional Office, MPCB, Chiplun regularly. No discharge of water takes places from mining lease.</p>

	the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.	
(xiii)	Four ambient air quality- monitoring stations shall be established in the core zone as well as in the buffer zone for RPM, SPM, SO ₂ , NO _x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Nagpur and the State Pollution Control Board/ Central Pollution Control Board once in six months.	Is being complied
(xiv)	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	In order to control the fugitive dust emission during mining operations, following arrangements has been provided: <ol style="list-style-type: none"> 1. Constructed ~150 m of black topped metalled road near weigh bridge, 2. Permanent water sprinkling system on main haul roads, 3. Water Sprinkling on haul road inside the lease and outside over the transport road by means of mobile water tankers, 4. Water sprinkling arrangements at the mobile crusher unit, Please refer Annexure 1 for the EMPs carried out for Air Pollution Control.
(xv)	Measures shall be taken for control of noise level below 85 dB (A) in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs.	Adequate measures are taken to minimize the noise level by doing regular maintenance of all machineries. Workers engaged in operation of HEMM are provided with Ear Muffs.
(xvi)	Industrial Waste water (workshop & waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and Grease trap shall be installed before discharge of workshop effluents.	We have not established any workshop within the mining lease. Maintenance of all the vehicles and machineries are done at nearby town Dapoli in private garages. Waste water from the mine is not discharged into surface water and diverted to settling pond.
(xvii)	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.	Personnel working in dusty areas are provided with respiratory devices like masks and goggles. The information and training is provided to all on use of these devices.
(xviii)	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Initial medical examination and periodic medical examination of workers is being undertaken on regular basis from authorized medical officer and records are maintained.
(xix)	A separate environmental management cell with suitable qualified personnel shall be set up under	A separate Environmental Management cell with qualified personnel is set up.

	the control of a Senior Executive, who will report directly to the Head of the Organization.											
(xx)	The funds earmarked for environmental protection measures shall be kept in separate account and should not be diverted for other purpose. Year wise expenditure shall be reported to the ministry and its Regional Office located at Nagpur.	<p>The funds earmarked for Environmental protection work is kept separately. The expenditure occurred for above said job during last six month is Rs.13,70,000/-</p> <table border="1"> <thead> <tr> <th>Particular of the job</th> <th>Recurring Cost. (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Environmental Monitoring</td> <td>60,000/-</td> </tr> <tr> <td>Water Sprinkling (Dust suppression)</td> <td>12,50,000/-</td> </tr> <tr> <td>Others (Road maintenance)</td> <td>60,000/-</td> </tr> <tr> <td>TOTAL</td> <td>13,70,000/-</td> </tr> </tbody> </table>	Particular of the job	Recurring Cost. (Rs.)	Environmental Monitoring	60,000/-	Water Sprinkling (Dust suppression)	12,50,000/-	Others (Road maintenance)	60,000/-	TOTAL	13,70,000/-
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TOTAL	13,70,000/-											
(xxi)	The project authorities should inform to the Regional office located at Nagpur regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	We are using our own resources and this clause is not applicable.										
(xxii)	The Regional office of this Ministry located at Nagpur shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (s) of the Regional office by furnishing the requisite data / information / monitoring reports.	The project authorities will extend co-operation to any of the concerned officer by furnishing the requisite data.										
(xxiii)	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.	Six monthly report on the status on the implementation of the stipulated environmental safeguards is submitted to MoEFCC, Regional Office, Nagpur and to Sub-Regional Office, MPCB, Chiplun on regular basis.										
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(xxv)	A copy of Clearance letter will be marked to concern Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.	Complied.										
(xxvi)	State Pollution Control Board should display a copy of the clearance letter at the Regional office, District industry Centre and collector's office / Tehsildars office for 30 days.	Not Applicable										
(xxvii)	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has	Complied.										

	<p>been accorded environmental clearance and a copy of the clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at http:// envfor.nic.in and a copy of the same shall be forwarded to the Regional Office of this Ministry located at Nagpur.</p>	
Date: 12.11.2023		For Ashapura Minechem Limited 
Place: Mumbai		Authorized Signatory

Annexure-1: Ambient Air quality Monitoring Results 2023- 2024

S.No.	Locations	August 2023					July 2023					June 2023					May 2023					April 2023				
		Parameters ($\mu\text{g}/\text{m}^3$)					Parameters ($\mu\text{g}/\text{m}^3$)					Parameters ($\mu\text{g}/\text{m}^3$)					Parameters ($\mu\text{g}/\text{m}^3$)					Parameters ($\mu\text{g}/\text{m}^3$)				
		PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica	PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica	PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica	PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica	PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica
1.	Crushing Plant	31.66	24.71	13.69	8.52	0.03	31.35	23.82	13.19	8.01	0.03	85.21	42.41	18.31	33.00	0.03	84.34	42.42	19.21	30.68	0.03	86.50	42.59	19.33	34.66	0.03
2.	Haulage Road	30.50	23.91	13.44	8.12	0.03	30.71	24.42	12.72	7.75	0.03	85.60	44.41	23.46	28.52	0.02	84.37	45.23	20.70	28.51	0.03	85.0075	45.835	20.84875	27.9675	0.03
3.	Mining Pit	30.64	25.01	13.24	8.06	0.03	30.70	23.21	12.89	8.17	0.03	84.62	45.01	21.90	37.11	0.03	81.94	42.93	21.24	33.37	0.03	84.96	47.88	19.22	29.87	0.03
4.	Kavdoli Village	41.87	30.50	22.15	12.20	-	43.26	30.22	21.31	12.09	-	47.67	26.67	13.26	17.71	-	45.43	25.51	13.90	18.44	-	46.97	26.39	14.31	18.91	-
5.	Rowale Village	42.22	31.20	17.30	11.90	-	43.24	30.59	18.60	12.78	-	41.55	26.97	13.02	18.54	-	43.45	26.55	13.20	18.09	-	43.80	26.74	13.86	18.17	-
6.	Umbershet Village	41.57	32.03	13.77	11.57	-	41.45	30.22	12.21	9.91	-	37.14	26.95	12.79	18.19	-	38.33	26.30	12.09	17.71	-	37.06	27.30	13.40	17.29	-

Permissible limits as per NAAQS Standards

PM₁₀ 100 $\mu\text{g}/\text{m}^3$

PM_{2.5} 60 $\mu\text{g}/\text{m}^3$

SO_x 80 $\mu\text{g}/\text{m}^3$

NO_x 80 $\mu\text{g}/\text{m}^3$

